

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-515**

(IB)-190(PB)/2017

CA/2186/2019, CA/2187/2019, IA/1441/2021, IA/731/2024, IA/872/2024

**IN THE MATTER OF:**

Union Bank of India

**.....Applicant**

**Vs.**

Era Infra Engineering Limited

**.....Respondent**

**SECTION**

U/s 7 of (IBC) CIRP

**Order delivered on 09.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Keshav Tiwari, Adv. in IA/1441/2021

For the Respondent :

For the RP : Mr. Ajay Bhargava, Ms. Wamika Trehan, Mr. Shivank  
Didi, Mr. Siddhant Kumar, Advs.

**ORDER**

**CA/2186/2019:-**

This is an application filed by the Resolution Professional under Section 66 of the IBC, 2016. Ld. Counsel on behalf of the Applicant is present and submitted that two more applications i.e. CA/2184/2019 and CA/2185/2019 has also been filed. However, these applications are not available in the DMS. Ld. Counsel may approach the Registry and take appropriate steps for bringing them on the record. List this application on **12.07.2024**.

**CA/2187/2019, IA/1441/2021, IA/731/2024 & IA/872/2024:-**

List all these applications on **12.07.2024**.

**Sd/-  
(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**